

ITEM NO.44

Court 9 (Video Conferencing)

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8305/2021

(Arising out of impugned final judgment and order dated 04-02-2021 in CRLOP No. 24200/2017 passed by the High Court Of Judicature At Madras)

J. SEKAR @ SEKAR REDDY

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(FOR ADMISSION and I.R. and IA No.140049/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 26-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN  
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Vikram Chaudhri, Sr. Adv.  
Mr. Keshavam Chaudhri, Adv.  
Ms. Anzu. K. Varkey, AOR  
Ms. Ria Khanna, Adv  
Mr. Rishi Sehgal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable in four weeks.

In the meanwhile, further proceedings arising out of ECIR No. 19 of 2016 shall remain stayed.

(PRADEEP KUMAR)  
BRANCH OFFICER

(ASHWANI KUMAR)  
ASTT. REGISTRAR-cum-PS